

SLP(C)No. 6098 OF 2002
ITEM No.42

Court No. 7

SECTION XVII
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.6098/2002
(From the judgement and order dated 21/12/2001 in MC 26/01
arising out of EP No. 16/2001 of The HIGH COURT OF GAUHATI)

JAMAL UDDIN AHMAD

Petitioner (s)

VERSUS

ABU SALEH NAJMUDDIN & ANR
(With prayer for interim relief)
With

Respondent (s)

SLP(C)No.7648/2002, SLP(C)No.8354/2002
(With appln.(s) for modification of court's order and with
prayer for interim relief)

Date : 12/08/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE BRIJESH KUMAR

For Petitioner (s) Mr. A.B. Chaudhary, Adv.
in SLP(C) 6098/02 Mr. Mohd. Taiyab Khan, Adv.
Mr. Shakil Ahmed Syed, Adv.

in SLP(C) 7648/02 Mr. Manoj Goel, Adv.
Mr. Shuvodeep Roy, Adv.
Mr. Avinash Kumar, Adv.
Mr. Pankaj Kalra, Adv.

in SLP(C) 8354/02 Mr. Manoj Goel, Adv.
Mr. Shuvodeep Roy, Adv.
Mr. Avinash Kumar, Adv.
Mr. Brij Bhushan, Adv.

For Respondent (s) Mr. S.K. Nandy, Adv.

Mr. Nilay Datta, Sr. Adv.
Mr. Rajiv Mehta, Adv.

Ms. Krishna Sarma, Adv.
Ms. Asha G. Nair, Adv.
Mr. V.K. Sidatharan, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....J
.SP2

List for hearing after two weeks. Rejoinder, if
any, may be filed in the meantime.

.SP1
.....L.....T.....J

(Ajay Kr. Jain)
Court Master

(Radha R. Bhatia)
Court Master